

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 585 of 2003

Jabalpur, this the 12th day of September, 2003

Hon'ble Shri Anand Kumar Bhatt, Administrative Member

Bimal Kumar Sarkar, Joint  
General Manager, Ordnance  
Factory, Katni (MP),  
S/o. Late A.C. Sarkar, Date  
of Birth-29th September, 1946,  
R/o. Quarter No. 2, West Land,  
Ordnance Factory Estate,  
Katni (MP).

... Applicant

(By Advocate - Shri S.Paul)

versus

1. Union of India,  
through its Secretary,  
Ministry of Defence,  
New Delhi.
2. The Union Public Service Commission,  
through its Secretary, Dholpur  
House, Shahjahan Road,  
New Delhi.
3. The Chairman,  
Ordnance Factory Board,  
10-A, Shahid Khudiram Bose Marg,  
Kolkata.
4. The General Manager,  
Ordnance Factory, Katni,  
Distt. Katni. ... Respondents

ORDER (oral)

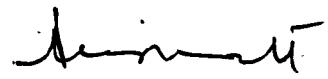
The present original Application is about completion  
of the disciplinary proceedings and the payment of  
interest on with-held amount of salary for two months.

2. The facts as mentioned by the learned counsel for the  
applicant are that the applicant was proceeded against  
for un-authorised absence for major penalty. The enquiry  
report (Annexure A-7) is already submitted on 03.03.2003  
However no decision has been taken by the Disciplinary

Authority. The applicant has already given his reply to the enquiry report on 19.03.2003. The Disciplinary Authority has not taken a final decision on the case till date. The applicant's salary was withheld for two months for which he claimed interest which has been denied by the General Manager, Ordnance Factory, Katni on 07.04.2003 (Annexure A-3). The appeal/legal notice was made in this regard. However the Appellate Authority vide order dated 14.07.2003 (Annexure A-6) has forwarded the representation to the General Manager with a direction to dispose of the case at his length.

3. Shri Paul states that at this stage he will be satisfied if a direction is given to the respondents to complete the enquiry within a time limit prescribed by the Tribunal and to decide the question of interest. Accordingly the respondents are directed that the said departmental proceedings be decided within a period of <sup>by the Disciplinary Authority</sup> 4 months and during that period the question of interest on the delayed payment of the delayed salary may also be decided by the competent authority.

4. Original Application stands disposed of in limine, accordingly.

  
(Anand Kumar Bhatt)  
Administrative Member